

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b). The All India Federation of State Civil/Administrative Service Associations had addressed the Government of India regarding the recommendation of the Administrative Reforms Commission contained in its Report on "Personnel Administration" that the quota of vacancies in Class I to be filled by promotion be increased upto a maximum of 40 per cent where the existing quota falls short of that percentage, insofar as that recommendation pertains to promotion from the State Services to the All India Services. The matter is under the active consideration of the Central Government.

Amount provided to Harijans and other lower communities in Mysore for construction of Houses

2202. SHRI G. Y. KRISHNAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount provided to the Harijans and other lower communities in Mysore for construction of houses during 1972; and

(b) the district-wise information regarding the proper utilisation of this money and its distribution to the poor during the current year?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Allocations for 1972-73

(Rs. in lakhs)

	House sites	Houses
	Rs.	Rs.
Scheduled Castes .	7.00	3.00
Other Backward Classes	0.30	4.90

(b) District-wise figures of allocations or expenditure are not available.

Reorganisation of States of U.P. Bihar and Madhya Pradesh

2204. KUMARI KAMLA KUMARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to reorganise the States of Uttar Pradesh, Madhya Pradesh and Bihar keeping in view the area of these States and their administrative convenience; and

(b) if so, the main points thereof; if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) No, Sir.

(b) Government have no reason to think that the size of these States adversely affects their administration.

Permission for receipt of Foreign Financial Assistance by various Institutions

2205. SHRI AMBESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether religious or social institutions are free to receive financial assistance from foreign countries or from foreigners;

(b) whether this financial assistance by the institutions in the country is received with the permission of Government of India; and

(c) what action is taken if financial aid from abroad is received by these institutions without the permission of Government?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). Apart from the requirements of the Foreign Exchange Regulations Act, 1947, there are no other legal restrictions on inward remittances and no permission is required under the law from the Government for receipt of financial assistance by religious or social institutions. Legislative proposals are being finalised for the purpose of imposing suitable restrictions on the receipt of assistance from foreign sources otherwise than in the course of ordinary business. A Bill will be introduced in Parliament at an early date.

Provision of Meter to Telephone

2206. **SHRI N. K. SANGHI:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether apart from appointment of a scrutiny committee, Government have taken measures to give relief to the telephone users in Delhi from whom complaints about inflated billing have been received and if so, the amount of relief allowed during the last three years, year-wise; and

(b) whether any progress has been made to provide meter to every telephone to eliminate complaints of overbilling and if so, by what time this facility will be provided?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA): (a) Yes, Sir, all complaints regarding excessive metering are investigated in detail and relief wherever justified, is allowed. During the last three years following amounts were allowed as rebate to the subscribers:—

1970	58,407
1971,	2,79,704
1972	7,89,311

It may, however, be mentioned that the rebates allowed in a particular year relate to complaints received during that year and/or earlier years also.

(b) A "STD Charge Indicator" capable of recording "STD calls only" has been designed by the Telecommunications Research Centre of P&T Department and is now under field trial. The question of installation of such meters will be taken up only when the results of such trials are known to be satisfactory.

Central Aid to States for Industrial Development

2207. **SHRI M. S. SIVASWAMY:**
SHRI MUHAMMED
SHERIFF:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether any State Governments have recently sought any aid from the Centre for their industrial plans; and

(b) if so, the amount of aid sought and the progress made in this respect?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) and (b). Central assistance is not allocated to the States either by sectors or by schemes/programmes but is given through block grants and loans on Annual plan basis. A statement showing State-wise allocations of central assistance for their Annual Plans 1973-74, as approved by the Planning Commission, is attached.